

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-939(ND)2019

CORAM:

**PRESENT: MR. L. N. GUPTA
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
08.01.2020**

**NAME OF THE COMPANY: M/s. Ready Roti India Pvt. Ltd. V/s. M/s.
Harish Bakers & Confectioners Pvt. Ltd.**

SECTION: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	Present:	Mr. Rahul Kukreja, Advocate for the Petitioner		
		Mr. Sanjay Sahni, IRP		
		Mr. Kunal Mimani, Advocate for Ex-Director		
		Mr. Devender Kumar Nuhani, Director		


ORDER


Vide order dated 29th November 2018, the CIR process was stayed in view of the settlement proposed by the Corporate Debtor. It is being confirmed by the IRP appointed in this case that though publication was effected, no other claim was received and no COC has been constituted. As the claim of the petitioner is fully satisfied, in view of the same, it is prayed that the CIR process be terminated. Keeping in view the decision of the Hon'ble Apex Court in the matter of 'Swiss Ribbons Pvt. Ltd. & Anr. Vs. Union of India & Ors.', W.P.(C) 99/2018, since a settlement has been effected before constitution of any COC, there is no legal impediment in terminating the CIR process.

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Accordingly, the CIR process stands terminated. The Corporate Debtor is released from the rigours of the moratorium and is permitted to function through its own Board. It is being confirmed by the IRP that all his dues have also been settled.

Petition stands disposed off. File be consigned to record room.


(L. N. Gupta)
Member (T)


(Ina Malhotra)
Member (J)